IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHFUR BENCH, JODHFUR

Date of order:26.6.95.

O.A. No. 231/95

RAJENDRA SINGH

.... APPLICANT

VS.

UNION OF INDIA AND OTHERS

..... RESPONDE MIS

Mr.U.R.Tatia

..... Counsel for applicant.

CCRAM

THE HON'BLE MR.GOPAL RRISHMA, VICE CHAIRMAN THE HON'BLE MS.USHA SEN, ADMINISTRATIVE MEMBER

PER HON'BLE FR GOPAL KR IS HNA

Applicant Rajendra Singh has filed this application under sec. 19 of the Administrative Tribunals Act, 1985, praying that the respondents be directed to take the applicant back on duty. He has further prayed for payment of all his alaries.

The applicant was appointed as contingent paid Chowkider we.f. 1.8.90. His services were continued and he was shifted to Safe House as Cook-cum-Chowkidar with the approval of the Deputy Director vide Annex.A.6. He worked on that post from 1.9.91 to 31.3.95 but on 1.4.95 he was verbally told about the termination of his services. It is also stated by the applicant that the post he had held has not been filled up till date.

3. Since the applicant has already made a representation vide Annex.A.7 dated 4.4.95 and the same has not been disposed of by any order in writing till date, we direct the respondents to a ispose of the representation through a speaking order within two months from the date of receipt CKNAM of a copy of this order. Let a copy of this order alongwith

a copy of the O.A. be sent to the respondent no. 2. If
applicant is aggrieved by any decision taken on his
remarkable at liberty to file a fresh O.A.
This application stands disposed of as above at the stage
admission.

(Usha Sen) Member (Adm) CKMbe (Gopal Krishna) Vice Chairman

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Section officer

Section of the section cr 29/6/9,-

Part II and III destroyed in my presence on 2.6 11% under the supervision of Section officer (Record)